GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

RAJYA SABHA STARRED QUESTION NO-247

TO BE ANSWERED ON TUESDAY, AUGUST 12, 2025/21 SRAVANA, 1947 (SAKA)

GST COMPENSATION SETTLEMENT FOR ODISHA

247. SMT. SULATA DEO:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry would ensure faster GST compensation settlement for Odisha and streamline GSTN registration processes for artisans and small traders in tribal areas of Odisha; and
- (b) if so, the details thereof, if not, the reasons therefor?

ANSWER

THE MINISTER OF FINANCE (MS. NIRMALA SITHARAMAN)

(a) & (b): A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 247 FOR ANSWER ON 12TH AUGUST, 2025, 21 SRAVANA, 1947 (SAKA)

(a) & (b): Centre has already released the entire amount of GST compensation that is payable to the State of Odisha. There are no dues on account of GST Compensation to the State of Odisha.

Further, based on the recommendations of the GST Council, the Government has undertaken the following measures to streamline the GST registration process:

- (i) The threshold limit of annual turnover for registration under GST for entities engaged in supply of goods has been increased to Rs. 40 lakhs (other than some special category States) effective from April 1, 2019, which was initially Rs. 20 lakhs.
- (ii) The threshold limit of annual turnover for supply of goods under composition scheme has been increased to Rs. 1.5 crore (other than some special category States) effective from 1st April 2019, which was initially Rs. 75 lakhs.
- (iii) To facilitate small taxpayers in making supply of goods through e-commerce operators (ECOs), the requirement of mandatory registration for intra-state supply of goods through ECOs has been conditionally waived off with effect from 01.10.2023.
- (iv) Registration process has been made completely online on the common portal.
- (v) Expeditious approval within seven working days where the applicant undergoes authentication of Aadhaar number while submitting the said application, and approval within thirty days where the applicant fails to undergo authentication of Aadhaar number or does not opt for the same.
- (vi) Deemed approval of application for registration where the proper officer fails to take action within the prescribed timelines.
- (vii) Furnishing of bank account details upto thirty days from the date of grant of registration or the date on which the return required under section 39 is due to be furnished, whichever is earlier.
